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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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EX.P. 67/2022

**GENESIS FINANCE SERVICE CO LIMITED** ..... Decree Holder

Through: Mr. Manish Shrama, Adv (9971944566)  
(manish2586@hotmail.com) alongwith  
AR-Mr Vinod Tayal,

versus

**USHA BANSAL AND ANR**

..... Judgement Debtors

Through: Mr. Naveen Sharma, Adv for JD No.1  
(9810833833) (naveensharmalegal  
@gmail.com)  
Mr. S. B. Singh, Adv for JD No.2  
(9811218405)  
(injo@sbslegalsolutions.com)

**CORAM:**

**MS. VANDANA JAIN (DHJS) JOINT REGISTRAR(JUDICIAL)**

**ORDER**

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**05.01.2023**

Affidavit of Assets and objections has not been filed by JDs so far. Mr. Naveen Sharma, Advocate has appeared for JD No.1 and submits that he has filed his vakalatnama only for JD No.1. He further submits that he be supplied with copy of petition afresh.

Learned counsel for JD No.2 submits that he is in the process of challenging the award and therefore, he could not file the affidavit of assets and objection to the execution petition till date.

Learned counsel for DH has vehemently opposed the submissions made by learned counsel for both the JDs by stating that



he had already supplied copy of petition to both the JDs as well as to Mr. S. B. Singh, Advocate who appeared for both JDs on earlier two occasions. He further submits that despite two opportunities having been granted to JDs for the same purpose, JDs have not filed the affidavit of assets and objections till date and requests for placing the matter before Hon'ble Court.

I have heard the submissions made by learned counsel for parties and perused the record carefully.

Record shows that matter was listed before the undersigned by the Hon'ble Court for completion of service and pleadings. JD No.1 & 2 were served through email. On 15.09.2022, Mr. S. B. Singh, Advocate appeared for both the JDs and sought time to file the affidavit of assets alongwith objections and therefore, four weeks time was given and matter was listed for 31.10.2022.

On 31.10.2022, neither affidavit of assets nor any objections were filed by JDs. Again on the request of learned counsel for JDs who submitted that he was in personal difficulty, four weeks time was granted and matter was listed for today.

Today neither affidavit of assets nor objections have been filed. Six months have already passed in this process. Another counsel has appeared today on behalf of JD No.1 and seeks copy of execution petition again. This conduct is very clear from aforesaid discussion. There is an attempt to delay the execution petition by adopting these dilatory tactics. Indefinite time can't be granted to complete the pleadings.



In view of background discussed made above, let the matter be placed before Hon'ble Court on 14.02.2023 for further directions.

**JANUARY 5, 2023**  
SK

**VANDANA JAIN (DHJS)**  
**JOINT REGISTRAR(JUDICIAL)**